

6ITEM No.IA
(For judgment)

Court No. 7

SECTION IIA

S U P R E M E C O U R T O F I N D I A

Criminal Appeal Nos.1112-1113 of 1999

VISHNU @ UNDRYA

Appellant (s)

VERSUS

STATE OF MAHARASHTRA
Respondent (s)

(HEARD BY : HON'BLE H.K. SEMA AND TARUN CHATTERJEE, JJ.)

Date : 24/11/2005 These Appeals were called on for pronouncement of
judgment today.

For Appellant (s)

Mr. Prashant Kumar, Adv.

For Respondent (s)

Mr. Ravindra Keshavrao Adsure, Adv.

RECORD OF PROCEEDINGS

Hon'ble Mr. H.K. Sema sitting in Court No.7 pr
onounced the
judgment of the Bench comprising Mr. Justice H.K. Sema and Mr. Justice Tarun
Chatterjee.

The appeals are dismissed in terms of the signed jud
gment. The
appellant is on bail. His bail bonds and surety stand cancelled. He is directed to
be taken into custody forthwith to serve out the remaining part
of sentence.

Compliance report should be sent to this Court within one month.

(PAWAN KUMAR)
(PREM PRAKASH)
COURT MASTER
COURT MASTER

(signed reportable judgment is placed on the file)